

In The Central Administrative Tribunal
Calcutta Bench

MA 268 of 1996
CA.751 of 1996

Present : Hon'ble Mr. B.P. Singh, Administrative Member
Hon'ble Mr. M.L. Chauhan, Judicial Member

Dipak Chowdhury

- VS -

Eastern Railway

For the Applicant : Mr. S.N. Mitra, Counsel

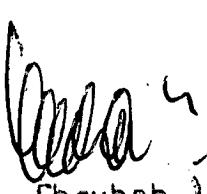
For the Respondents: Ms. K. Banerjee, Counsel
Ms. R. Basu, Counsel

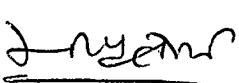
Date of Order : 17-04-2002

ORDER

MR. B.P. SINGH, AM

The applicant in this M.A. has prayed for amendment of the prayer portion of U.A. No.751 of 1996 as directed by the Tribunal vide its order dated 6-5-1998. The applicant has listed out some prayers in paragraph 5 (a), (b) & (c) and these should be substituted for the prayers in paragraph 8 (a), (b) & (c) of U.A.751/96. Amendment as prayed for is allowed. Ld. Counsel for the applicant is directed to file amended application within four weeks from to-day with service on the other side. Reply to the amended application be filed within six weeks thereafter and rejoinder, if any, be filed within two weeks from the date of receipt of the reply. M.A. thus stands disposed of. U.A.751 of 1996 will come up for hearing on 15-7-2002.


(M.L. Chauhan)
Member(J)


(B.P. Singh)
Member(A)